

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt 28/07/2003

None appears for the Applicant nor the Applicant in person. The Respondent No 6, although has submitted Counter, is not present during hearing either through accredited Advocate or in person. However, Mr A. K. Bose, learned Sr. Standing Counsel for union of India is present. With his aid and assistance, we perused the records placed before us in this regard.

From the facts of the case, it is clear that the Respondent No 6, selected candidate, has all requisite eligibility conditions required for the post and had also secured more percentage of marks in H.S.C. Examination than the Applicant. Thus, on the merit basis, the Respondents have selected the Respondent No 6 as we see no reason ^{to intervene} in the matter. On the above premises, we dispose of this original Application being devoid of merit. No Costs.

[Signature]
Vice Chairman

[Signature]
Member (J)

For copies of final order dt. 28.7.03 issued to counsel for both sides.

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1/8/03

[Signature]
S. (J)